

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:450
ANSWERED ON:07.07.2009
CHEATING CASES
Pandey Shri Ravindra Kumar

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there has been an increase in the number of cheating cases in the country including Delhi and the NCR;
- (b) if so, the total number of such cases registered by the Police during each of the last three years, State-wise including NCT of Delhi;
- (c) whether cases of cheating in the allotment of flats by builders and others have come to light in Delhi and NCR; and
- (d) if so, the details thereof alongwith the steps taken by the Government to check such cases in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN)

- (a): As per information compiled by National Crime Records Bureau (NCRB), a total of 53625, 58076 and 65326 cases of cheating were reported in the country during 2005 to 2007 respectively, thereby showing an increasing trend.
- (b): The State/UT-wise number of cheating cases including that of NCT of Delhi, as reported to NCRB by the States/UTs during 2005 to 2007, are enclosed at Annexure.
- (c): NCRB does not maintain specific information relating to cheating by builders and others in the allotment of flats.
- (d): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies. The Union Government, however, attaches highest importance to the matter of prevention of crime and therefore, has been advising the State Governments/UT Administrations from time to time to give more focused attention to improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime.